CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

O.A.NO. 060/00124/2018 Date of order:- 1.11.2019.

Coram: Hon'ble Mr. Sanjeev Kaushik, Member (J)
Hon'ble Mr. Pradeep Kumar, Member(A).

- 1. Diwakar Mishra s/o Shri Kashi Nath Mishra (Group C) Ticket No.1172 (Apprentice Batch-40) Personnel No.00702, Machinist (HS-I), r/o House No.1582 (G.F.) Sector 29-B, Chandigarh.
- 2. Manoj Kumar s/o late Shri Narayn Lal Verma, (Group C) Ticket No.1168 (Apprentice Batch-40) Personnel No.00698, Machinist (HS-I), r/o House No.639 (G.F.) Sector 29-B, Chandigarh.
- 3. Kapil Verma s/o Shri Hari Singh, (Group C) Ticket No.1197 (Apprentice Batch-41) Personnel No.00727, Machinist (HS-I), r/o House No.1586-B Sector 29-B, Chandigarh.
- 4. Brijesh Kumar s/o Shri Ram Prasad, (Group C) Ticket No.1182 (Apprentice Batch-40) Personnel No.00712, Machinist (HS-I), r/o House No.649-A Sector 29-B, Chandigarh.
- 5. Dharam Singh s/o Shri Pal Singh, (Group C) Ticket No.1181 (Apprentice Batch-40) Personnel No.00711, General Fitter, r/o House No.568, Sector 29-B, Chandigarh.
- 6. Sushant Kumar sw/o Shri Partap Chand Sharma, (Group C) Ticket No.1189 (Apprentice Batch-38) Personnel No.00719, Fitter Electric, r/o House No.362, Phase I, Mohali (Punjab).

.....Applicants.

(By: Mr. Diwakar Mishra, applicant no.1)

Versus

- 1. Union of India through Secretary, Ministry of Defence, South Block, New Delhi.
- 2. Director General, Ordnance Factories, Ordnance Factory Board, Govt. of India, Ministry of Defence, 10-A, Shahid Kshudiram Bose Road, Kolkatta-700 001.

(O.A.NO. 060/0 0124/2018) (Diwakar Mishra & Ors. vs. UOI & Ors.)

3. General Manager, Ordnance Cable Factory, Plot No.183,

Industrial Area, Phase I, Chandigarh.

4. Joint Director Manager, Administration, Ordnance Cable

Factory, Plot NO.183, Industrial Area, Phase I, Chandigarh.

5. Assistant Works Manager(Administration) Ordnance Cable Factory, Plot No.183, Industrial Area, Phase I, Chandigarh.

...Respondents

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(By Advocate : Mr. Sanjay Goyal).

O R D E R (Oral).

Sanjeev Kaushik, Member (J):

Applicants lay challenge to order dated 27.3.2017

(Annexure A-12) and order dated 20/21.9.2017(Annexure A-14)

whereby the respondents have again rejected their claim of seniority

despite order in their favour in earlier round of litigation.

2. At the time of arguments, learned counsel for the

applicants vehemently argued that the respondents have not passed

the orders in the terms as directed by this Court. Thus, the orders

be set aside as the same do not contain any reasons.

3. Yesterday, we had requested the learned counsel for the

respondents to have instructions from the department whether they

would like to pass any fresh order in furtherance to the order passed

by this Court or not.

4. Today, Shri Sanjay Goyal, learned counsel for the

respondents has produced before us an e-mail communication dated

November 1, 2019 received from the department, wherein they have stated that will withdraw both these orders and they be granted two months to pass modified speaking order. The said email is taken on record.

5. In view of above, the OA is disposed of with direction to the respondents to pass fresh order within a period of two months from the date receipt of a copy of this order.

